

**रेलवे मंत्रालय में कर्मचारी**

314. श्री मोल्लू प्रसाद : क्या रेलवे मंत्री रेलवे मंत्रालय में कर्मचारियों के बारे में 11 मार्च, 1969 के अतारांकित प्रश्न संख्या 2487 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या गृह-कार्य मंत्रालय के दिनांक 20 अप्रैल, 1961 के कार्यालय ज्ञापन संख्या 91-45-60 इस्टेब्लिशमेंट (डी०) में अन्तर्विष्ट आदेशों को क्रियान्वित करने के प्रस्ताव पर इस बीच विचार किया गया है ; और

(ख) यदि हां. तो उसके क्या परिणाम निकले हैं ?

रेलवे मंत्री (डा० राम सुभग सिंह) :

(क) और (ख). गृह मंत्रालय के परामर्श से अभी तक मामले की जांच की जा रही है ।

**रेलवे में हिन्दी शिक्षक**

315. श्री मोल्लू प्रसाद : क्या रेलवे मंत्री 13 अगस्त, 1968 के अतारांकित प्रश्न संख्या 3926 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्राज्ञ परीक्षा रेलवे विभाग में 10वीं के बराबर और गृह-

कार्य में उच्चतर माध्यमिक परीक्षा के बराबर मानी जाती है ;

(ख) यदि हां, तो क्या यह संविधान के अनुच्छेद (डी०) का स्पष्ट उल्लंघन है ।

(ग) यदि रेलवे में काम कर रहे हिन्दी शिक्षकों के वेतनमान की तुलना नियमित स्कूल अध्यापकों के वेतन मानों से की जाये तो क्या वेतनमानों की इस नीति को उस समय अपनाया गया था जब उनको आरम्भ में नियुक्त किया गया था ; और

(घ) यदि नहीं, तो क्या हिन्दी शिक्षकों के सम्बन्ध में रेलवे की वर्तमान वेतन नीति भारत सरकार के श्रम कानूनों के अनुकूल है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) हिन्दी शिक्षण योजना के अधीन ली जाने वाली हिन्दी प्राज्ञ परीक्षा का स्तर सभी सरकारी विभागों में केवल हिन्दी में मैट्रिकुलेशन या स्कूल फाइनल परीक्षा के हिन्दी स्तर के समकक्ष माना जाता है ।

(ख) सवाल नहीं उठता ।

(ग) हिन्दी शिक्षण केन्द्रों के पूर्णकालिक हिन्दी प्रशिक्षकों और हाई/मिडिल/प्राइमरी स्कूलों के भाषा शिक्षकों को 1-7-59 से जो वेतनमान दिए गए हैं वे इस प्रकार हैं :

**हिन्दी प्रशिक्षक**

170-10-290-द० रो०-15-380

**भाषा शिक्षक**

170-10-290-द० रो०-15-380

**Report of Working Group on industrialisation of Backward Areas**316. SHRI SEZHIYAN  
SHRI D.N. PATODIA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

**AND COMPANY AFFAIRS be pleased to state :**

(a) whether the Working Group on the incentives for starting industries in backward areas has since submitted its report ;

(b) if so, its main recommendations ; and

(c) the recommendations which have since been accepted and implemented by Government ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED). (a) Yes, Sir.

(b) The recommendations of the Working Group are indicated in chapter III of the Report which has already been placed on the Trade of the House during the last session.

(c) The report submitted by the Working Group has been referred by the National Development Council to its Committee for detailed consideration.

### III Class Coaches

317. SHRI N.K.P. SALVE: Will the Minister of RAILWAYS be pleased to state :

(a) the number of III class coaches build in Air-conditioned coaches :

(b) the ratio of total availability of III class coaches on Indian Railways and their ratio to higher classes ; and

(c) whether Government have any proposal to allot more funds for building III class coaches and to start more and more exclusive Janta trains to stop over-crowding in trains ?

THE MINISTER OF RAILWAYS : (DR. RAM SUBHAG SINGH) (a) During the last three years, on an average 453 full III class and 283 partial III coaches were build per year. The ratio of III class to I class and Air-conditioned class coaches built, has been 4.74 : 1.

(b) Ratio of availability of III class coaches to total availability of passenger coaches is 72 : 100. The ratio of III class to higher class coaches is 3.89 : 1.

(c) It is proposed to continue procurement of III class coaches including sleepers within the resources available.

Additional Janata trains exclusively with III class accommodation will be introduced having regard to availability of requisite resources by way of rolling stock, line capacity

etc. and as justified by the overall pattern of traffic on different routes/sections.

### Resignation of Bihar Advocate General

318. SHRI N. K. P. SALVE : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether details have been received by his Ministry in respect of the circumstances and the background in which the Advocate General of Bihar had submitted his resignation; and

(b) If so, whether Government would lay a report on the same on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a). No, Sir.

(b) The question does not arise.

### Price Control on Engineering Products

319. SHRI S. K. TAPURIAH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that there is a price control on many engineering products like bicycles, motor cars etc;

(b) whether it is also a fact that in recent months Government have not permitted the manufacturers of these products to raise prices;

(c) whether it is also a fact that there is no corresponding price restraint on important raw materials that go into the production of these end-products; and

(d) whether it is a fair to control the prices of an end-product without a similar restraint on important raw materials?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a). Government, at present,